

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 1695
ANSWERED ON 08.12.2021

ALLOCATION OF FUNDS TO PMKKKY

1695 : SHRI HEMANT TUKARAM GODSE.

Will the Minister of MINES be pleased to state:

- (a) the amount of funds allocated under the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) to the District Mineral Foundation (DMF) so far State-wise and district-wise;
- (b) the details of mining affected areas on which contribution made by the Government under PMKKKY is being utilised;
- (c) whether the Government is aware that in some districts, DMF funds are being utilised for schemes of the State Governments and if so, the details thereof;
- (d) whether in some districts DMF funds are not being utilised on time due to which ensuing instalments are not being received; and
- (e) if so, the details and the reasons therefor?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): The fund is allocated from the DMF to various projects to be taken up through Pradhan Mantri Khanij Kshetra KalyanYojna (PMKKKY). Details are provided in Annexure-I.

(b): Ministry of Mines has circulated guidelines for Pradhan Mantri Khanij Kshetra Kalyan Yojna (PMKKKY) on 16.09.2015 to be implemented by the District Mineral Foundations (DMF) for taking up development and welfare projects/programs in mining affected areas and other directions from time to time. As per the guidelines, the DMFs have been instructed to spend majority of funds on the areas directly affected by mining i.e. areas where direct mining-related operations such as excavation, mining, blasting, beneficiation and waste disposal (overburdened dumps, tailing ponds, transport corridors etc.), etc. are located and a percentage of the funds on indirectly affected areas where local population gets affected on account of economic, social and environmental consequences due to mining-related operations.

(c): Ministry of Mines issued PMKKKY guidelines vide Order dated 16.09.2015 which states that "The developmental and welfare activities to be taken up under the PMKKKY should be, as far as possible, in the nature of complementing the ongoing schemes/projects being funded by the State as well Central Government. However, without prejudice to the powers of the Foundation, efforts shall be made to achieve convergence with the State and the District Plans so that the activities taken up by the Foundation supplement the development and welfare activities and are treated as extra budgetary resources for the State Plan."

(d) & (e): The contribution to DMF is not related to utilization of DMF funds. Also, in exercise of the powers conferred by sub-sections (5) and (6) of Section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, the holder of a mining lease or a prospecting licence-cum-mining lease, in addition to the royalty, shall pay amount as prescribed under Mines and Minerals (Contribution to District Mineral Foundation) Rules, 2015 to the District Mineral Foundation.

Annexure-I referred to in part (a) of reply to Unstarred Question No – 1695

State wise Fund collection under DMF (Till October 2021)

Sr. No.	State	DMF Collection (In Cr.)	Amount Allocated for Projects under PMKKKY (In Cr.)
1	Andhra Pradesh	1367.77	1253.85
2	Chhattisgarh	7833.28	7653.95
3	Goa	224.52	70.83
4	Gujarat	1002.03	1104.30
5	Jharkhand	7479.63	5213.21
6	Karnataka	2975.89	3687.08
7	Maharashtra	2790.71	1952.47
8	Madhya Pradesh	4380.67	2671.90
9	Odisha	15437.82	15444.31
10	Rajasthan	5468.11	5154.80
11	Tamilnadu	888.89	706.98
12	Telangana	3224.05	3713.27
13	Assam	92.63	73.19
14	Bihar	95.73	27.09
15	Himachal Pradesh	215.41	48.31
16	Jammu & Kashmir	39.62	16.51
17	Kerala	36.08	0.00
18	Meghalaya	70.77	13.68
19	Uttarakhand	183.84	41.33
20	Uttar Pradesh	1020.49	529.28
21	West Bengal	77.44	25.65
22	Punjab	70.45	0
Total		54975.83	49401.96
